



RESERVE BANK OF INDIA
Foreign Exchange Department
Central Office
Mumbai - 400 001

RBI/2012-13/374

A.P. (DIR Series) Circular No. 73

January 10, 2013

To

All Authorised Persons, who are Indian Agents under Money Transfer Service Scheme

Madam/ Dear Sir,

Uploading of Reports on FINnet Gateway

Please refer to our [A.P.\(DIR Series\) Circular No. 43 dated October 12, 2012](#), advising all Authorised Persons, who are Indian Agents under Money Transfer Service Scheme (MTSS) to initiate submission of reports on the FINnet Gateway in 'Test Mode' from August 31, 2012.

2. FIU-IND have now advised that the 'go-live' date is October 20, 2012 and that Authorised Persons, who are Indian agents under MTSS may discontinue submission of reports in CD format after October 20, 2012, using only FINnet gateway for uploading of reports in the new XML reporting format. Any report in CD format received after October 20, 2012 will not be treated as a valid submission by FIU-IND.

3. All Authorised Persons, who are Indian agents under MTSS are accordingly advised to take action as required by FIU-IND and ensure that all reports are submitted in time as per the schedule.

4. For any clarification/assistance regarding submission of reports, you may contact FIU-IND help desk at [e-mail](#) or telephone numbers 011-24109792/93.

5. The directions contained in this Circular have been issued under Section 10(4) and Section 11(1) of the Foreign Exchange Management Act, 1999 (42 of 1999) and also under the, Prevention of Money Laundering Act, (PMLA), 2002, as amended by Prevention of Money Laundering (Amendment) Act, 2009 and Prevention of Money-Laundering (Maintenance of Records of the

Nature and Value of Transactions, the Procedure and Manner of Maintaining and Time for Furnishing Information and Verification and Maintenance of Records of the Identity of the Clients of the Banking Companies, Financial Institutions and Intermediaries) Rules, 2005 as amended from time to time and are without prejudice to permission /approvals, if any, required under any other law.

Yours faithfully,

(Rudra Narayan Kar)
Chief General Manager